

(घ) चार पाठ्यक्रम (कोर्स) चलाने का प्रबन्ध किया जा रहा है जिसमें जूनियर फ़ाफ़ीसर्ज और इन्सट्रक्टर कोर्स, रिफ़ेशर कोर्स, डिबीज़नल और प्रसिस्टैन्ट डिबीज़नल फ़ाफ़ीसर्ज कोर्स और सीनियर फ़ाफ़ीसर सेमीनार हैं।

श्री एम० एल० द्विवेदी : मैं यह जानना चाहता हूँ कि यह कोर्स कितने समय का है और इस में पहले पहल कितने विद्यार्थी भरती किये जायेंगे और कहां कहां ?

**Shri Datar:** The course extends over about four months or 120 days, and four such courses will be held in the course of one year.

श्री एम० एल० द्विवेदी : मैं जानना चाहता हूँ कि रामपुर को ही जो इस काम के लिये चुना गया है तो क्या रामपुर में कोई विशेष सुविधायें थीं, या कौन सा कारण था जो कि यह कालेज वहां खोला जा रहा है ?

**Shri Datar:** After considering the requirements it was found that Rampur was suitable because we have got a number of barracks available there.

**Shri Shree Narayan Das:** May I know the number of trainees that would be taken in annually?

**Shri Datar :** About 120.

### विदेशी धर्मप्रचारक

\*२५१. श्री एम० एल० द्विवेदी : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि ब्रिटिश काल में विदेशी धर्मप्रचारकों से यह वचन प्राप्त किया गया था कि वे राजनीति में भाग नहीं लेंगे और यदि हां, तो क्या अब भी उन पर वे शर्तें लागू हैं; और

(ख) विदेशी धर्म प्रचारकों की आपत्ति-जनक कार्यवाहियों के जो समाचार मिले थे उनका जांच के क्या परिणाम निकले हैं ?

गृह-कार्य उपमंत्री (श्री दातार) : (क) हां।

(ख) मैं समझता हूँ कि माननीय सदस्य का निर्देश उन जांच समितियों से है जो कुछ राज्यों ने विदेशी मिशनरियों की कार्यवाहियों की जांच करने के लिये बनाई हैं। यदि ऐसा ही है, तो समितियों ने अपनी रिपोर्ट सम्बन्धित राज्य सरकारों को अभी तक नहीं दी है।

श्री एम० एल० द्विवेदी : मैं जानना चाहता हूँ कि क्या यह सत्य है कि जो प्रतिबन्ध हैं, उनके होते हुए भी कतिपय धार्मिक प्रचारक न केवल राष्ट्र विरोधी कार्रवाइयों में लगे रहते हैं बल्कि कहीं कहीं उन्होंने बगावत भी खड़ी कर दी है और इसी तरह की अन्य कार्य किए हैं जैसे धर्म वितरण के सम्बन्ध में उन्होंने कई बातें धर्म के सम्बन्ध में लोगों से कहलवा लीं और फिर धर्म वितरित किया। क्या मंत्री महोदय का ध्यान इन बातों की तरफ गया है, यदि हां, तो इस सम्बन्ध में क्या किया गया है ?

**Shri Datar:** I may point out to the hon. Member that whenever any complaints are received, they are duly inquired into and necessary action taken.

श्री एम० एल० द्विवेदी : क्या सरकार के पास कोई शिकायतें आई हैं, यदि आई हैं तो उनके बारे में क्या कार्रवाई की गई है ?

**Shri Datar:** Some complaints have been received and they have been looked into. The complaints were to the effect that some of these missionaries were acting against the interests of India.

श्री एम० एल० द्विवेदी : मैं जानना चाहता हूँ कि मध्य प्रदेश में जो एक जांच समिति बिठाई गई थी और बहुत दिन हुए उसने अपना काम भी शुरू कर दिया था, उसके बारे में क्या मंत्री जी को पता है कि उसकी जांच का क्या नतीजा निकला है ?

**Shri Datar:** Yes, so far as Madhya Pradesh is concerned, I believe that they would be submitting a report in the course of a few months. This is all the information that we have.

**Shri B. D. Pande:** There are some foreign missionaries working in the border areas of my district of Almora, and their activities are reported to be mischievous. May I know if Government have any information to that effect?

**Shri Datar:** I may point out to the hon. Member that Government take all precautions, especially in border areas, to see that their activities are within legitimate limits.

**श्री भीष्मा झाई :** राजस्थान के सम्बन्ध में मिशनरियों के बारे में जो शिकायतें आई थीं, उनके बारे में क्या ठोस कदम उठाए गए हैं ?

**Shri Datar:** I cannot give any information about the Rajasthan border off-hand.

**Shri H. N. Mukerjee:** Have steps been taken to prevent institutions like the St. Xavier's School, Jaipur, publishing and circulating pamphlets suggesting that students are to be trained in the fight on behalf of the free world against communism?

**Shri Datar:** I am not aware of it.

**Shri H. N. Mukerjee:** I had supplied earlier to the Ministry some information on this point.

#### Scholarships to Poor Students

\*247. **Pandit D. N. Tiwary:** Will the Minister of Education be pleased to state:

(a) how far the scheme of giving help and scholarships to poor students of all communities has been implemented; and

(b) the amount allotted for this purpose in 1955-56 to different States?

**The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das):** (a) The Scheme is still under consideration.

(b) Does not arise.

**Pandit D. N. Tiwary:** May I know since how many months this scheme has been under consideration and when it is likely to be completed?

**Dr. M. M. Das:** The scheme has been referred to the Planning Commission, and as the House knows, the proposals are yet to be finalised by the Planning Commission.

**Pandit D. N. Tiwary:** May I know whether Government are aware that many brilliant students belonging to those communities have had to give up their studies for want of financial aid?

**Dr. M. M. Das:** That is a fact. It is known to everybody.

**Shri Shree Narayan Das:** May I know whether any statistics are available with the Central Government as to the present position of scholarships and stipends granted by the Central and State Governments?

**Dr. M. M. Das:** We have our own statistics about the scholarships awarded by the Central Government; but so far as the States are concerned, we have no statistics.

#### चुनाव याचिकायें

\*२५३. **श्री विभूति मिश्र :** क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

(क) राज्य विधान सभाओं, विधान परिषदों, लोक-सभा और राज्य सभा के चुनावों के विषय में प्रत्येक राज्य में अलग-अलग अब तक कितने मुकद्दमे चुनाव न्यायाधिकरणों में दायर किये गये;

(ख) प्रत्येक राज्य में अब तक कितने मुकद्दमों का निर्णय हो चुका है;

(ग) कितने मुकद्दमों का फैसला अभी तक नहीं हो पाया है और विलम्ब का मुख्य कारण क्या है; और

(घ) क्या कोई कार्यवाही की गई है जिससे कि शेष मुकद्दमों का निर्णय एक निश्चित कालावधि के भीतर हो जाय ?

**The Minister of Law and Minority Affairs (Shri Biswas):** (a) and (b). Two statements giving the information are laid on the Table of the House. [See Appendix II, annexure No. 14].

(c) The number of pending cases is 26. A statement showing State-wise figures is laid on the Table of the House. [See Appendix II, annexure No. 14]. The main reasons for delay are:—

- (i) stay of proceedings before the Tribunals by the High Court and Supreme Court;
- (ii) the nature and number of allegations of corrupt and illegal practices and irregularities made in the petitions; and
- (iii) the citing of a large number of witnesses by the parties.